

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39953/2022

(Arising out of impugned final judgment and order dated 29-04-2022 in CRLA No. 4400/2016 passed by the High Court of Judicature at Allahabad)

GIRRAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.9462/2023-CONDONATION OF DELAY IN FILING and IA No.9468/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9467/2023-EXEMPTION FROM FILING O.T. and IA No.9464/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Dr. Sushil Balwada, AOR
Ms. Reena Rao, Adv.
Mr. Sandeep, Adv.
Mr. Sri Lok Nath Rath, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

Delay condoned.

Issue notice.

Tag along with SLP (Cr1.) No.476 of 2023.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master